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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2163/2002

Monday, this the 1st day of March, 2004

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri S. K. Naik, Member (A)

1. Shri Buddhi Ballabh Nautiyal
s/o Shri A.P.Nautiyal
r/o Saraswati Vihar, E-Block
Ajabpur Khurd,
Dehra Dun
2. Ms. Swati Gupta
d/o Shri P.K.Gupta
r/o 10-A, Hathibarkala Marg
Dehra Dun
3. Shri Sameer Mehta
s/o Shri A.P.Mehta
r/o 220/11/1, D.L.Road
Dehra Dun
4. Shri Maindra Nath Chaudhary
s/o Shri T.S.Chaudhary
r/o Village Kandoli
Dehra Dun
5. Shri Ashish Rawat
s/o B.S.Rawat
r/o H.No.146, Face-2
Shivalik Nagar, BHEL
Haridwar

(By Advocate: Shri Vikas Mahajan)

..Applicants

Versus

1. Union of India through
the Secretary
Ministry of Science & Technology
Technology Bhavan
New Mehrauli Road
New Delhi
2. Surveyor General of India
Surveyor General's Office
Survey of India, Hathibarkala
Dehra Dun

(By Advocate: Shri M.M.Sudan)

..Respondents

O R D E R (ORAL)

Shri Shanker Raju:

Learned counsel for applicants requests for
amendment in the OA to put a challenge to the number of

(2)

vacancies adjusted towards the reservation quota making it 100% reservation, is rejected.

2. After perusing the letter dated 8.12.2003 produced by the learned counsel for respondents, we are satisfied that the applicants being general category candidates could not make it to the zone of consideration, as such no infirmity is found. However, we are not expressing any opinion as to the reservation adopted by the respondents.

3. In the circumstances, giving liberty to the applicant to assail the new grievance in an appropriate application, the OA stands disposed of.

S. Naik
(S. K. Naik)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

/sunil/